

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 24/82-ALC4/2010 MEETING DATE : 14.09.2010

The Meeting No.24/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 14.09.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri Jasbir Singh, IA, Department of C&PC
3. Shri DN Mathur,DY.I.A.,Department of Pharmaceuticals
4. Shri Krishan Kumar, Dy. DGFT
5. Shri Shyam Lal, FTDO

Case No. B-193	M/s Prachi Pharmaceuticals Pvt. Ltd.
N C Meeting No. 24/11	F.No.01/82/50/1323/AM09/DES-III Concerned F.N.01/82/162/1008/AM09/DES-III
Meeting Date 14.09.2010	
Adv. Lic. No.0310508539 dt. 20.02.09 Adv. Lic. No.0310390437 dt. 28.07.06	
The Committee considered the agenda put up before it and noted that norms ratified are as per SION and therefore decided to reject the case. However, if firm wants to come up for a personal hearing, it may come up on a Tuesday at 1430 hrs. after confirming over telephone from Shri Krishan Kumar,Dy. DGFT (Tel.No.23061562, Ext. 380) or Shri Shyam Lal, FTDO (Tel.No.23061562, Ext. 269) or PS to Additional DGFT (23063419).	

Case No. B-194	M/s Medreich. Ltd.
N C Meeting No. 24/11	F.No.01/82/50/143/AM10/DES-III Concerned F.N.01/82/50/544/AM10/DES-III
Meeting Date 14.09.2010	RA F.No. 07/24/40/00076/AM10 RA F.No. 07/24/40/00218/AM10
Adv. Lic. No.0710065139 dt. 02.06.09 Adv. Lic. No.0710066945 dt. 14.09.09	
The Committee considered the agenda put up before it and noted that norms ratified are as per SION and therefore decided to reject the case. However, if firm wants to come up for a personal hearing, it may come up on a Tuesday at 1430 hrs. after confirming over telephone from Shri Krishan Kumar,Dy. DGFT (Tel.No.23061562, Ext. 380) or Shri Shyam Lal, FTDO (Tel.No.23061562, Ext. 269) or PS to Additional DGFT (23063419).	

Case No. B-195	M/s Jubilant Organosys Ltd.
N C Meeting No. 24/11	F.No.01/82/50/843/AM07/DES-III
Meeting Date 14.09.2010	RA F.No. 05/24/40/455/AM07
Adv. Lic. No.0510189933 dt. 31.08.06	
The Committee decided give a personal hearing to the firm on 09.11.10. The firm may bring Central Excise Certified Production & Consumption data at the time of PH. Accordingly case was deferred for 09.11.11.	

Case No. B-196	M/s Matrix Ltd.
N C Meeting No. 24/11	F.No.01/82/50/235/AM09/DES-III
Meeting Date 14.09.2010	RA F.No. 09/24/40/187/AM08
Adv. Lic. No.0910031251 dt. 27.08.07	
The Committee decided to defer the case for 12.10.10 for comments of TA.	

Case No. B-197	M/s Pab Organic Pvt. Ltd.
N C Meeting No. 24/11	F.No.01/82/50/1042/AM10/DES-III Concerned F.N.01/82/50/1119/AM10/DES-III
Meeting Date 14.09.2010	RA F.No. 34/24/40/154/AM10
Adv. Lic. No.3410025955 dt. 22.12.09 Adv. Lic. No.3410025954 dt. 22.12.09	
The Committee decided to defer the case for 09.11.10 for comments of TA.	

Case No. B-198	M/s Polygon Chemicals
N C Meeting No. 24/11	F.No.01/82/50/961/AM10/DES-III
Meeting Date 14.09.2010	RA F.No. 08/24/40/192/AM10
Adv. Lic. No.0810083866 dt. 04.11.09	
The Committee considered the agenda put up before it and noted that their was minor mistake in the export product description given in NC's Minutes and therefore decided to amend the description of the export product as ' 3-Methyl 1:3 Sulpho Phenyl 5-Pyrazolimine '. There is no other change in earlier NC's decision taken in meetingno.4/82 dt.27.04.10.	
RA may take action accordingly.	

Case No. B-199	M/s Prachi Pharmaceuticals Pvt. Ltd.
N C Meeting No. 24/11	F.No.01/82/50/790/AM10/DES-III
Meeting Date 14.09.2010	
Adv. Lic. No.0310549028 dt. 03.12.09	
The Committee considered the agenda put up before it and in consultation with technical representatives, it was decided to reject the firm, request for allowing item 'Potassium Iodine Solution as no justification supported with authentic technical literature is furnished	

Solution as no justification supported with authentic technical literature is furnished.

Case No. B-200	M/s Salicylates & Chemicals Pvt.Ltd.			
N C Meeting No. 24/11	F.No.01/82/50/832/AM10/DES-III			
Meeting Date 14.09.2010	RA F.No. 09/24/40/382/AM10			
Adv. Lic. No.0910040331 dt. 17.12.09				
The Committee considered the agenda put up before it and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/107/2008/Ch.III dated 13.09.2010, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Octyl Salicylate	1 kg	1.	Methyl Salicylate	0.580 kg
		2.	2-Ethyl Hexanol	0.558 kg

Earlier decision taken in meeting no.11/82 dt. 15.06.10 stands withdrawn. RA may take action accordingly.

Case No. B-201	M/s Medreich. Ltd.
N C Meeting No. 24/11	F.No.01/82/50/1064/AM09/DES-III Concerned F.N.01/82/50/144/AM10/DES-III F.N.01/82/50/255/AM10/DES-III
Meeting Date 14.09.2010	RA F.No. 07/24/40/00340/AM09 RA F.No. 07/24/40/00079/AM10 RA F.No. 07/24/40/00122/AM10
Adv. Lic. No.0710060093 dt. 27.08.07 Adv. Lic. No.0710065140 dt. 02.06.09 Adv. Lic. No.0710065660 dt. 29.06.09	
The Committee considered the agenda put up before it and noted that norms ratified are as per SION and therefore decided to reject the case. However, if firm wants to come up for a personal hearing, it may come up on a Tuesday at 1430 hrs. after confirming over telephone from Shri Krishan Kumar,Dy. DGFT (Tel.No.23061562, Ext. 380) or Shri Shyam Lal, FTDO (Tel.No.23061562, Ext. 269) or PS to Additional DGFT (23063419).	

Case No. B-202	M/s Otsuka Chemicals (India) Pvt. Ltd.			
N C Meeting No. 24/11	F.No.01/82/162/01714/AM09/DES-III Concerned F.N. 01/82/162/00157/AM10/DES-III 01/82/162/00165/AM10/DES-III 01/82/162/00247/AM10/DES-III 01/82/162/00493/AM10/DES-III 01/82/162/00773/AM10/DES-III 01/82/162/00803/AM10/DES-III 01/82/162/00836/AM10/DES-III 01/82/162/00867/AM10/DES-III			

	01/82/162/00018/AM10/DES-III 01/82/162/01078/AM10/DES-III 01/82/162/00018/AM11/DES-III 01/82/162/00459/AM11/DES-III (link file)
Meeting Date 14.09.2010	RA F.No. 05/24/40/00712/AM09 RA F.No. 05/24/40/00712/AM10 RA F.No. 05/24/40/00046/AM10 RA F.No. 05/24/40/00047/AM10 RA F.No. 05/24/40/00125/AM10 RA F.No. 05/24/40/00195/AM10 RA F.No. 05/24/40/00388/AM10 RA F.No. 05/24/40/00408/AM10 RA F.No. 05/24/40/00433/AM10 RA F.No. 05/24/40/00455/AM10 RA F.No. 05/24/40/00468/AM10 RA F.No. 05/24/40/00004/AM11
Adv. Lic. No.0510238226 dt. 18.03.09 Adv. Lic. No.0510243222 dt. 08.06.09 Adv. Lic. No.0510243291 dt. 08.06.09 Adv. Lic. No.0510244392 dt. 24.06.10 Adv. Lic. No.0510248081 dt. 21.08.09 Adv. Lic. No.0510253557 dt. 27.11.09 Adv. Lic. No.0510253944 dt. 04.12.09 Adv. Lic. No.0510254931 dt. 18.12.09 Adv. Lic. No.0510255637 dt. 05.11.10 Adv. Lic. No.0510256812 dt. 21.01.10 Adv. Lic. No.0510257765 dt. 04.02.10 Adv. Lic. No.0510262189 dt. 09.04.10	
The Committee considered the case as per agenda and decided to enhance quantity of import item ' Pencillin G Potassium 1 st Crystal ' to 2.85 kg /kg of export product, as allowed in NC meeting no. 15/82 dt.13.07.10 in all the above mentioned licenses with no other change in earlier NC decisions, on the basis of Central Excise Data.	

Case No. A-30	M/s Alkyl Amines Chemicals.Ltd.
N C Meeting No. 24/11	F.No.01/82/162/288/AM11/DES-III
Meeting Date 14.09.2010	RA F.No. 03/94/040/00565/AM07
Adv. Lic. No.0310417073 dt. 23.01.07	
The Committee decided to call for process details and Central Excise Certified data for production and consumption and deferred the case for 09.11.10.	

Case No. A-31	M/s Dishman Pharmaceuticals & Chemicals.Ltd.
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N C Meeting No. 24/11	F.No.01/85/162/364/AM11/DES-III			
Meeting Date 14.09.2010	RA F.No. 08/21/040/00067/AM02			
Adv. Lic. No.0810011122 dt. 03.07.01				
The Committee considered the agenda put up before it and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/34/2003/Ch.III dated 29.08.03, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tetra N-octyl Ammonium Bromide	1 kg	1.	Tri-n-octyl Amine	0.718 kg
		2.	n-Octanol	0.294 kg
		3.	Liquid Bromide	0.362 kg
Acetonitrile is not recommended as not supported by technical literature. RA may take action accordingly.				

1	Case No.:31/47/82-ALC1/2005	Party Name:CALYX CHEMICALS & PHARMACEUTICALS PVT.LTD.	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Approved
	HQ File :01/82/050/01335/AM06/	RLA File :03/94/040/01210/AM06/	Lic.No/Date:0310365692 03.02.2006	Defer Date:
	Decision :The Committee noted that the case is pending for long for ratification for one or other reason and also the fact that value addition in this case is about 48% and also other details furnished by the firm decided to ratify the norms as applied for for regularization purpose only. Repeat license is not to be issued based on these norms.			

2	Case No.:36/6/83-ALC1/2008	Party Name:H.K.FINECHEM LIMITED	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Rejected
	HQ File :01/83/050/00146/AM09/	RLA File :08/24/040/00149/AM08/	Lic.No/Date:0810067303 21.09.2007	Defer Date:
	Decision :In this case, the firm had apparently given wrong ITC(HS) Code . The firm had been called for personal hearing and that was not attended by the firm. The Committee therefore decided to close the case. RA may take action accordingly.			

3	Case No.:10/40/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:
	HQ File :01/82/050/01429/AM09/	RLA File :03/94/040/00871/AM09/	Lic.No/Date:0310498562 17.12.2008	Defer Date:12.10.2010
	Decision : The firm's representatives appeared for PH. They were not able to justify/explain about various figure/facts mentioned in the application. It was			

,therefore, decided to give fifteen days time to the firm to send a detailed note clarifying the position and case was deferred for 12.10.10.

4	Case No.:4/54/82-ALC4/2008	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date: 24/82ALC4/2010 14.09.10	Status:Case Deferred
	HQ File :01/82/050/01706/AM09/	RLA File :07/24/040/00660/AM09/	Lic.No/Date:0710063727 19.03.2009	Defer Date:12.10.10
	Decision :The Committee decided to defer the case for 12.10.10 for comments of TA.			

5.

Case No.:54/1/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Approved	
HQ File :01/82/050/01774/AM09/	RLA File :09/24/040/00460/AM09/	Lic.No/Date:0910037582 31.03.2009	Defer Date:	
Decision :: Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/16/2008/Ch.II dated 22.07.10& decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ethyl Methoxy Crylene	1 kg	1.	4-methoxy Benzophenone	0767kg
		2	Ethyl Cyanoacetate	0.409 kg
		3	Toulene	0.500kg
		4	Methanol	0.400 kg
RA concerned may take further necessary action as per above decision of NC.				

6	Case No.:21/18/82-ALC4/2009	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00295/AM10/	RLA File :03/94/040/01082/AM09/	Lic.No/Date:0310515875 16.04.2009	Defer Date:12.10.2010
	Decision : Committee decided to defer case for 12.10.2010 for comments of Department of C&PC.			

7	Case No.:7/8/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00102/AM10/	RLA File :07/24/040/00053/AM10/	Lic.No/Date:0710064718 13.05.2009	Defer Date:09.11.2010
	Decision : Committee decided to defer case for 09.11.2010 for comments of Department of Pharma.			

8	Case No.:4/14/82-ALC4/2009	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00174/AM10/	RLA File :09/24/040/00054/AM10/	Lic.No/Date:0910037983 21.05.2009	Defer Date:09.11.2010
	Decision : Committee decided to defer case for 09.11.2010 for comments of Department of Pharma.			

9	Case No.:30/13/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00170/AM10/	RLA File :07/24/040/00103/AM10/	Lic.No/Date:0710065349 11.06.2009	Defer Date:09.11.2010
	Decision : Committee decided to defer case for 09.11.2010 for comments of Department of Pharmaceuticals.			

10	Case No.:43/18/82-ALC4/2009	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Approved																																													
	HQ File :01/82/050/00317/AM10/	RLA File :03/94/040/00018/AM10/	Lic.No/Date:0310524605 17.06.2009	Defer Date:																																													
	Decision :As per decision taken in the norms committee meeting no.53/82 dt.30.03.10, a Sub- Committee of NC had made a factory visit of the firm on 28 th and 29 th May 2010 and had called for certain information. Thereafter the Sub-Committee submitted its report . In accordance with the report , NC decided to fix the norms as given in the table or as applied for by the firm whichever is less:																																																
	Export Product- Tetracosactide																																																
	Export Quantity- 1 Gram																																																
	<table><tr><th>Sl.No</th><th>Import Item Description</th><th>Import quantity allowed per gram of export product</th></tr><tr><td>1.</td><td>2 Chlorotrityl Chloride Resin (Cl-Trt-Resin)</td><td>1.3967 gm</td></tr><tr><td>2.</td><td>Fmoc-Pro-OH</td><td>2.8920 gm</td></tr><tr><td>3.</td><td>Fmoc-Tyr(tBu)-OH</td><td>2.6610 gm</td></tr><tr><td>4.</td><td>Fmoc-Val-OH</td><td>2.6616 gm</td></tr><tr><td>5.</td><td>Fmoc-Lys(Boc)-OH</td><td>5.5411 gm</td></tr><tr><td>6.</td><td>Fmoc-Arg(pbf)-OH</td><td>6.3942 gm</td></tr><tr><td>7.</td><td>Fmoc-Gly-OH</td><td>2.1318 gm</td></tr><tr><td>8.</td><td>Fmoc-Trp-OH</td><td>0.8035 gm</td></tr><tr><td>9.</td><td>Fmoc-Phe-OH</td><td>1.5129 gm</td></tr><tr><td>10.</td><td>Fmoc Ser(tBu)-OH</td><td>2.4714 gm</td></tr><tr><td>11.</td><td>Fmoc-His(trt)-OH</td><td>2.0245 gm</td></tr><tr><td>12.</td><td>Fmoc-Glu(tBu)-OH</td><td>1.4175 gm</td></tr><tr><td>13.</td><td>Fmoc- Met-OH</td><td>1.2090 ltr.</td></tr><tr><td>14.</td><td>Diisopropylcarbodiimide(DIPCDI)</td><td>0.012 ltr.</td></tr></table>				Sl.No	Import Item Description	Import quantity allowed per gram of export product	1.	2 Chlorotrityl Chloride Resin (Cl-Trt-Resin)	1.3967 gm	2.	Fmoc-Pro-OH	2.8920 gm	3.	Fmoc-Tyr(tBu)-OH	2.6610 gm	4.	Fmoc-Val-OH	2.6616 gm	5.	Fmoc-Lys(Boc)-OH	5.5411 gm	6.	Fmoc-Arg(pbf)-OH	6.3942 gm	7.	Fmoc-Gly-OH	2.1318 gm	8.	Fmoc-Trp-OH	0.8035 gm	9.	Fmoc-Phe-OH	1.5129 gm	10.	Fmoc Ser(tBu)-OH	2.4714 gm	11.	Fmoc-His(trt)-OH	2.0245 gm	12.	Fmoc-Glu(tBu)-OH	1.4175 gm	13.	Fmoc- Met-OH	1.2090 ltr.	14.	Diisopropylcarbodiimide(DIPCDI)	0.012 ltr.
Sl.No	Import Item Description	Import quantity allowed per gram of export product																																															
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13.	Fmoc- Met-OH	1.2090 ltr.																																															
14.	Diisopropylcarbodiimide(DIPCDI)	0.012 ltr.																																															

15.	Piperidine	0.07446 ltr.
16.	Tri fluoroacetic acid (TFA)	0.05717 ltr.
17.	Diisopropylethylamine (DIEA)	0.0001136 ltr.
18.	Diethyl Ether Dried	0.79480 ltr.
19.	Thioanisole	0.00278 ltr.
20.	Hydroxybenzotriazole (HOBt)	11.5210 gm
21.	Trisopropylsilane	0.00277 ltr.
22.	Kromasil	1.0596 gm
23.	Acetonitrile	0.40289 ltr.
24.	Ethyl Alcohol (Undenatured) (Also known as Ethanol/Absolute Alcohol)	1.46767 ltr.

RA may take action accordingly.

11	Case No.:13/21/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status: Case Deferred
	HQ File :01/82/050/00440/AM10/	RLA File :22/24/040/00014/AM10/	Lic.No/Date:2210009017 22.06.2009	Defer Date:09.11.2010
	Decision : : Committee decided to defer case for 09.11.2010.			

12	Case No.:32/22/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00489/AM10/	RLA File :07/24/040/00165/AM10/	Lic.No/Date:0710066086 21.07.2009	Defer Date: 12.10.10
	Decision : Committee decided to defer case for 12.10.2010 for comments of Department of C&PC..			

13	Case No.:33/19/82-ALC4/2009		Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED		Meet No/Date:24/82-ALC4/2010 14.09.2010		Status:Case Approved	
	HQ File :01/82/050/00411/AM10/		RLA File :04/24/040/00098/AM10/		Lic.No/Date:0410106590 31.07.2009		Defer Date:	
	Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms on under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
	L-Norephedrine HCl	1 Kg.	1.	(d) phenyl propanolene hcl	3.10 kg			
			2.	Iso propyl Alcohol	2.40 kg			
			3.	Methyl Isobutyl Ketone	0.62 kg			
			4.	Toulene	0.51 kg			

		7.	TOXICITY	0.94 kg
		5.	Caustic Soda Flakes	0.94kg
RA concerned may take further necessary action as per above decision of NC.				

14	Case No.:16/20/82-ALC4/2009	Party Name: PANACEA BIOTEC LTD.,	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00427/AM10/	RLA File :05/24/040/00262/AM10/	Lic.No/Date:0510247323 06.08.2009	Defer Date:12.10.2010
	Decision :It was decided to remind D/o Bio- Technology for comments and defer the case for 12.10.10.			

15	Case No.:29/35/82-ALC4/2009	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00719/AM10/	RLA File :07/24/040/00223/AM10/	Lic.No/Date:0710067058 17.09.2009	Defer Date:09.11.2010
	Decision :It was decided to call for a valid DM L for Capsule issued by DCGI/FDA.			

16	Case No.:14/33/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00642/AM10/	RLA File :09/24/040/00262/AM10/	Lic.No/Date:0910039756 29.10.2009	Defer Date:09.11.2010
	Decision : : Committee decided to defer case for 09.11.2010 for comments of Department of Pharmaceuticals.			

17	Case No.:22/34/82-ALC4/2009	Party Name:SCITECH SPECIALITIES PVT. LTD.	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00667/AM10/	RLA File :03/95/040/00470/AM10/	Lic.No/Date:0310543476 30.10.2009	Defer Date:09.11.2010
	Decision : Committee decided to defer case for 09.11.2010 for comments of Department of C&PC.			

18	Case No.:7/38/82-ALC4/2009	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00780/AM10/	RLA File :05/24/040/00382/AM10/	Lic.No/Date:0510253729 01.12.2009	Defer Date:09.11.2010
	Decision : : Committee decided to defer case for 09.11.2010 for comments of Department of Pharmaceuticals.			

19	Case No.:8/39/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Approved
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HQ File :01/82/050/00811/AM10/	RLA File :08/24/040/00227/AM10/	Lic.No/Date:0810084895 14.12.2009	Defer Date:
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Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product: Venlafaxine Tablets - 25 MG/37.5 MG/ 50 MG /75 MG

Imports Items:	Quantity Allowed per tablet(in MG)				
	25 MG	37.5 MG	50 MG	75 MG	100MG
1. Venlafaxine HCL	28.855	43.283	57.71	86.565	115.42
2. Lactose Monohydrate	30.0	45.0	60.0	90.0	120.0
3. Microcrystalline Cellulose (Avicel PH 101)	16.863	24.994	33.325	49.988	66.650
4. Microcrystalline Cellulose (Avicel PH 102)	16.463	24.694	32.925	49.388	65.85
5. Other 4 Items	As per packing policy (relevant)				

RA concerned may take further necessary action as per above decision of NC.

20	Case No.:11/43/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00885/AM10/	RLA File :08/24/040/00277/AM10/	Lic.No/Date:0810085697 12.01.2010	Defer Date:09.11.2010
	Decision : Committee decided to defer case for 09.11.2010 for comments of Department of Pharmaceuticals.			

21	Case No.:2/16/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00518/AM11/	RLA File :08/24/040/00260/AM10/	Lic.No/Date:0810085873 20.01.2010	Defer Date:09.11.2010
	Decision : : Committee decided to defer case for 09.11.2010 for comments of Department of Pharmaceuticals.			

22.	Case No.:12/49/82-ALC4/2009	Party Name:B. BRAUN MEDICAL (INDIA) PVT. LTD	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/01147/AM10/	RLA File :04/24/040/00144/AM10/	Lic.No/Date:0410111650 17.02.2010	Defer Date:09.11.2010
	Decision : : It was decided to remind D/o Animal Husbandry and also to the firm as per decision taken in meeting no.16/82 dt.20.07.10 and also to defer the case for 12.10.10.			

Case No.:16/48/82-ALC4/2009	Party Name:HONEST BIO VET PVT. LTD	Meet No/Date:24/82-ALC4/2010	Status:Case Deferred
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23.	Case No.:10/49/82-ALC4/2009	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/01151/AM10/	RLA File :08/24/040/00322/AM10/	Lic.No/Date:0810086636 18.02.2010	Defer Date:09.11.2010
	Decision : : Committee decided to defer case for 09.11.2010 for comments of Department of Pharmaceuticals.			

24	Case No.:6/53/82-ALC4/2009	Party Name:HETERO LABS LIMITED	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/01229/AM10/	RLA File :09/24/040/00534/AM10/	Lic.No/Date:0910041332 18.03.2010	Defer Date:09.11.2010
	Decision : : Committee decided to defer case for 09.11.2010 for comments of Department of C&PC.			

25.	Case No.:9/1/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/01240/AM10/	RLA File :09/24/040/00547/AM10/	Lic.No/Date:0910041459 25.03.2010	Defer Date:09.11.2010
	Decision : : Committee decided to defer case for 09.11.2010 for comments of Department of Pharmaceuticals.			

26.	Case No.:10/1/82-ALC4/2010	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/01241/AM10/	RLA File :09/24/040/00531/AM10/	Lic.No/Date:0910041463 25.03.2010	Defer Date:09.11.2010
	Decision : : Committee decided to defer case for 09.11.2010 for comments of Department of C&PC.			

27.	Case No.:11/1/82-ALC4/2010	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/01242/AM10/	RLA File :09/24/040/00537/AM10/	Lic.No/Date:0910041464 25.03.2010	Defer Date:09.11.2010
	Decision : : Committee decided to defer case for 09.11.2010 for comments of Department of Pharmaceuticals.			

28.	Case No.:12/1/82-ALC4/2010	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/01243/AM10/	RLA File :09/24/040/00538/AM10/	Lic.No/Date:0910041466 25.03.2010	Defer Date:09.11.2010
	Decision : : Committee decided to defer case for 09.11.2010 for comments of Department of Pharmaceuticals.			

	Case No.:13/1/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
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29	HQ File :01/82/050/01244/AM10/	RLA File :09/24/040/00546/AM10/	Lic.No/Date:0910041467 25.03.2010	Defer Date:09.11.2010
	Decision : : Committee decided to defer case for 09.11.2010 for comments of Department of Pharmaceuticals.			

30	Case No.:47/2/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/01281/AM10/	RLA File :07/24/040/00488/AM10/	Lic.No/Date:0710070729 30.03.2010	Defer Date:09.11.2010
Decision : : Committee decided to defer case for 09.11.2010 for comments of Department of Pharmaceuticals.				

31

Case No.:2/4/82-ALC4/2010	Party Name:AMBUJA INTERMEDIATES PVT. LTD.	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Approved	
HQ File :01/82/050/00027/AM11/	RLA File :03/94/040/00033/AM11/	Lic.No/Date:0310569558 15.04.2010	Defer Date:	
Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/1/2008-Ch.II dated 30.07.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2 R Acid (2- Amino-8-Napthol-3.6-Disulfonic Acid)	1 Kg.	1.	K Acid	2.500 kg
RA concerned may take further necessary action as per above decision of NC.				

32	Case No.:10/5/82-ALC4/2010	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00044/AM11/	RLA File :05/24/040/00003/AM11/	Lic.No/Date:0510262859 22.04.2010	Defer Date:09.11.2010
Decision : Committee decided to defer case for 09.11.2010 for reply to be received from the firm.				

33	Case No.:11/5/82-ALC4/2010	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00045/AM11/	RLA File :05/24/040/00017/AM11/	Lic.No/Date:0510262860 22.04.2010	Defer Date:09.11.2010
Decision : Committee decided to defer case for 09.11.2010 for comments of Department of Pharmaceuticals.				

	Case No.:4/8/82-ALC4/2010	Party Name:SURVIVAL TECHNOLOGIES	Meet No/Date:24/82-ALC4/2010	Status:Case Deferred
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34		PVT.LTD.	14.09.2010	
	HQ File :01/82/050/00193/AM11/	RLA File :03/95/040/00054/AM11/	Lic.No/Date:0310573109 06.05.2010	Defer Date:09.11.2010
	Decision : Committee noted that the firm has not not furnished information with reference to D/L issued by D/o C&PC vide their Ir. dt. 30.07.10 and decided to remind the firm. Case was deferred for 09.11.09.			

35

Case No.:5/8/82-ALC4/2010	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Approved	
HQ File :01/82/050/00194/AM11/	RLA File :08/24/040/00357/AM10/	Lic.No/Date:0810088832 07.05.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/67/2008-Ch.II dated 14.07.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-Chloro-2-Amino Phenol 6-Sulphonic Acid	1 Kg.	1.	Para Chloro Phenol OR	1.227 kg
			Phenol	1.595 kg
			Acetic Acid	0.500 kg
			Caustic Soda Flakes/Caustic Soda Lye (100% Basis)	2.700 kg

RA concerned may take further necessary action as per above decision of NC.

36	Case No.:8/8/82-ALC4/2010	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00197/AM11/	RLA File :31/24/040/00017/AM11/	Lic.No/Date:3110043165 10.05.2010	Defer Date:09.11.2010
	Decision : Committee decided to defer case for 09.11.2010 for comments of Department of Pharmaceuticals.			

37	Case No.:11/8/82-ALC4/2010	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00200/AM11/	RLA File :03/94/040/00132/AM11/	Lic.No/Date:0310573519 10.05.2010	Defer Date:12.10.2010
	Decision : Committee decided to defer case for 12.10.2010 for comments of Department of C&PC.			

	Case No.:13/8/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:24/82-ALC4/2010	Status:Case Deferred
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38			14.09.2010	
	HQ File :01/82/050/00202/AM11/	RLA File :09/24/040/00043/AM11/	Lic.No/Date:0910041977 11.05.2010	Defer Date:09.11.2010
	Decision : Committee decided to defer case for 09.11.2010 for comments of Department of Pharmaceuticals.			

39	Case No.:14/8/82-ALC4/2010	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00203/AM11/	RLA File :08/24/040/00048/AM11/	Lic.No/Date:0810088931 12.05.2010	Defer Date:09.11.2010
	Decision : Committee decided to defer case for 09.11.2010 for comments of Department of Pharmaceuticals.			

40	Case No.:15/8/82-ALC4/2010	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00204/AM11/	RLA File :08/24/040/00049/AM11/	Lic.No/Date:0810088932 12.05.2010	Defer Date:09.11.2010
	Decision : Committee decided to defer case for 09.11.2010 for comments of Department of Pharmaceuticals.			

41	Case No.:16/8/82-ALC4/2010	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00205/AM11/	RLA File :05/24/040/00054/AM11/	Lic.No/Date:0510264142 12.05.2010	Defer Date:09.11.2010
	Decision : Committee decided to defer case for 09.11.2010 for comments of Department of Pharmaceuticals.			

42

Case No.:20/8/82-ALC4/2010	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Approved	
HQ File :01/82/050/00209/AM11/	RLA File :03/94/040/00138/AM11/	Lic.No/Date:0310574210 13.05.2010	Defer Date:	
Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/37/2010-Ch.II dated 08.07.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2 R Acid (2- Amino-8-Napthol-3.6-Disulfonic Acid)	1 Kg.	1.	K Acid	2.500 kg
RA concerned may take further necessary action as per above decision of NC.				

43	Case No.:22/8/82-ALC4/2010	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:24/82-ALC4/2010	Status:Case Approved
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			14.09.2010	
	HQ File :01/82/050/00211/AM11/	RLA File :03/94/040/00147/AM11/	Lic.No/Date:0310574313	Defer Date:
			14.05.2010	
Decision : : Committee decided to defer case for 09.11.2010 for comments of Department of Pharmaceuticals.				

44	Case No.:25/8/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00214/AM11/	RLA File :09/24/040/00540/AM10/	Lic.No/Date:0910042034 14.05.2010	Defer Date:12.10.2010
	Decision : Committee decided to defer case for 09.11.2010 for comments of Department of C&PC.			

45	Case No.:3/16/82-ALC4/2010	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00519/AM11/	RLA File :08/24/040/00069/AM11/	Lic.No/Date:0810089371 02.06.2010	Defer Date:09.11.2010
	Decision : : Committee decided to defer case for 09.11.2010 for comments of Department of Pharmaceuticals.			

46	Case No.:34/15/82-ALC4/2010	Party Name:S.M. CHEMICALS	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00471/AM11/	RLA File :03/95/040/00181/AM11/	Lic.No/Date:0310578751 14.06.2010	Defer Date:09.11.2010
	Decision : Committee decided to defer case for 09.11.2010 and to remind the firm to furnish the information as per decision of NC meeting no.16/82 dt.20.07.10.			

47	Case No.:1/24/82-ALC4/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00801/AM11/	RLA File :03/95/040/00147/AM11/	Lic.No/Date:0310578690 14.06.2010	Defer Date:12.10.2010
	Decision : Committee decided to defer case for 09.11.2010 for comments of Department of C&PC.			

48	Case No.:6/16/82-ALC4/2010	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00522/AM11/	RLA File :31/24/040/00065/AM11/	Lic.No/Date:3110043866 06.07.2010	Defer Date:09.11.2010
	Decision : Committee decided to defer case for 09.11.2010 for comments of Department of Pharma.			

49	Case No.:7/16/82-ALC4/2010	Party Name:SALVI CHEMICAL INDUSTRIES	Meet No/Date:24/82-ALC4/2010	Status:Case Deferred
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		LIMITED	14.09.2010	
	HQ File :01/82/050/00523/AM11/	RLA File :03/95/040/00255/AM11/	Lic.No/Date:0310582109 06.07.2010	Defer Date:09.11.2010
	Decision : Committee decided to defer case for 09.11.2010 for comments of Department of C&PC.			

50	Case No.:8/16/82-ALC4/2010	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00524/AM11/	RLA File :34/24/040/00076/AM11/	Lic.No/Date:3410027427 06.07.2010	Defer Date:12.10.2010
	Decision : Committee decided to defer case for 12.10.2010 for comments of Department of C&PC.			

51	Case No.:11/16/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00527/AM11/	RLA File :34/24/040/00077/AM11/	Lic.No/Date:3410027449 07.07.2010	Defer Date:09.11.2010
	Decision : : Committee decided to defer case for 09.11.2010 for comments of Department of Pharmaceuticals.			

52	Case No.:13/16/82-ALC4/2010	Party Name:ATUL LIMITED,	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Approved										
	HQ File :01/82/050/00529/AM11/	RLA File :08/24/040/00105/AM11/	Lic.No/Date:0810090355 08.07.2010	Defer Date:										
	Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Para Cresol (99%+)</td><td>1 Kg.</td><td>1.</td><td>Para Cresol (98.5%)</td><td>1.02 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Para Cresol (99%+)	1 Kg.	1.	Para Cresol (98.5%)	1.02 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Para Cresol (99%+)	1 Kg.	1.	Para Cresol (98.5%)	1.02 kg										
	RA concerned may take further necessary action as per above decision of NC.													

53	Case No.:14/16/82-ALC4/2010	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00530/AM11/	RLA File :09/24/040/00109/AM11/	Lic.No/Date:0910042643 08.07.2010	Defer Date:09.11.2010
	Decision : Committee decided to defer case for 09.11.2010 for comments of Department of Pharmaceuticals.			

54	Case No.:15/16/82-ALC4/2010	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Approved
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HQ File :01/82/050/00531/AM11/	RLA File :05/24/040/00132/AM11/	Lic.No/Date:0510267798 08.07.2010	Defer Date:
Decision : Committee decided to defer case for 09.11.2010 for comments of Department of Pharmaceuticals.			

55	Case No.:16/16/82-ALC4/2010	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Approved									
	HQ File :01/82/050/00532/AM11/	RLA File :02/24/040/00056/AM11/	Lic.No/Date:0210144776 09.07.2010	Defer Date:									
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Chemicals & Petrochemicals vide their O.M. No.46011/54/2008-PCII dated 13.08.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Benzene (from Olefinic Complex)</td><td>1 MT</td><td>1.</td><td>Naptha</td><td>1.194 MT</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Benzene (from Olefinic Complex)	1 MT	1.	Naptha
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Benzene (from Olefinic Complex)	1 MT	1.	Naptha	1.194 MT									
RA concerned may take further necessary action as per above decision of NC.													

56	Case No.:2/24/82-ALC4/2010	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00802/AM11/	RLA File :03/94/040/00488/AM11/	Lic.No/Date:0310590420 31.08.2010	Defer Date:09.11.2010
	Decision : : Committee decided to send a copy of application to D/o C&PC and to defer case for 09.11.2010.			

57	Case No.:3/24/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00803/AM11/	RLA File :03/94/040/00487/AM11/	Lic.No/Date:0310590555 01.09.2010	Defer Date:09.11.2010
	Decision : : Committee decided to defer case for 09.11.2010 for comments of Department of Pharmaceuticals.			

58	Case No.:4/24/82-ALC4/2010	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Approved
	HQ File :01/82/050/00804/AM11/	RLA File :03/95/040/00445/AM11/	Lic.No/Date:0310590627 01.09.2010	Defer Date:
	Decision : Committee considered case as per agenda and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
FLURBIPROFEN SR PELLETS 88.9%	1 Kg.	1.	FLURBIPROFEN	1.01kg/Kg content in the export product.
RA concerned may take further necessary action as per above decision of NC.				

59

Case No.:5/24/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Approved	
HQ File :01/82/050/00805/AM11/	RLA File :09/24/040/00220/AM11/	Lic.No/Date:0910043370 03.09.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/227/2009-PI-(Norms) dated 27.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Simvastatin	1 Kg.	1.	Butanoic Acid2, 2-Dimethyl-1,2,3,7,8,8a-Hexahydro-3, 7-Dimethyl-8-(1-Tetrahydro-4- Hydroxy-6-oxo-2H-pyran-2-yl_Ethyl-1-NaphtalenylEaster	1.288 kg
		2.	Acetone	2.77 kg
		3.	Cyclohexane	2.09 kg
		4.	Methanol	3.29 kg
RA concerned may take further necessary action as per above decision of NC.				

60	Case No.:6/24/82-ALC4/2010	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00806/AM11/	RLA File :03/94/040/00373/AM11/	Lic.No/Date:0310590944 06.09.2010	Defer Date:09.11.2010
	Decision : : Committee decided to defer case for 09.11.2010 for comments of Department of Pharmaceuticals.			

61	Case No.:7/24/82-ALC4/2010	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00807/AM11/	RLA File :03/95/040/00419/AM11/	Lic.No/Date:0310591096 06.09.2010	Defer date :12.10.10
	Decision : Committee decided to defer case for 12.10.2010 for comments of Department of C&PC.			

62	Case No.:8/24/82-ALC4/2010	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00808/AM11/	RLA File :09/24/040/00209/AM11/	Lic.No/Date:0910043387	Defer Date:12.10.10

07.09.2010

Decision : Committee decided to defer case for 12.10.2010 for comments of Department of C&PC.

63	Case No.:9/24/82-ALC4/2010	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00809/AM11/	RLA File :09/24/040/00194/AM11/	Lic.No/Date:0910043391 07.09.2010	Defer Date:09.11.2010
	Decision : : Committee decided to defer case for 09.11.2010 for comments of Department of C&PC.			

64	Case No.:10/24/82-ALC4/2010	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00810/AM11/	RLA File :03/94/040/00388/AM11/	Lic.No/Date:0310591331 07.09.2010	Defer Date:09.11.2010
	Decision : : Committee decided to defer case for 09.11.2010 for comments of Department of C&PC.			

65	Case No.:11/24/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00811/AM11/	RLA File :03/94/040/00502/AM11/	Lic.No/Date:0310591355 07.09.2010	Defer Date:09.11.2010
	Decision : : : Committee decided to defer case for 09.11.2010 for comments of Department of C&PC.			

66	Case No.:12/24/82-ALC4/2010	Party Name:VHB MEDISCIENCES LTD.	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Deferred
	HQ File :01/82/050/00812/AM11/	RLA File :03/95/040/00447/AM11/	Lic.No/Date:0310591500 08.09.2010	Defer Date:09.11.2010
	Decision : : Committee decided to defer case for 09.11.2010 for comments of Department of C&PC.			

67	Case No.:13/24/82-ALC4/2010	Party Name:NEON LABORATORIES LTD.	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Approved										
	HQ File :01/82/050/00813/AM11/	RLA File :03/95/040/00430/AM11/	Lic.No/Date:0310591531 08.09.2010	Defer Date:										
	Decision : Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/282/2009-PI (Norms) dated 28.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Pethidine Injection 50 mg/ml</td><td>1 Ampule</td><td>1.</td><td>Pethidine Hcl</td><td>55.0 mg/Ampule</td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Pethidine Injection 50 mg/ml	1 Ampule	1.	Pethidine Hcl	55.0 mg/Ampule
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Pethidine Injection 50 mg/ml	1 Ampule	1.	Pethidine Hcl	55.0 mg/Ampule										

Pethidine Injection	75	1 Ampule	1	Pethidine Hcl	82. 5 MG/Ampule
mg/1.5ml					
RA concerned may take further necessary action as per above decision of NC.					

68	Case No.:14/24/82-ALC4/2010	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:24/82-ALC4/2010 14.09.2010	Status:Case Approved
	HQ File :01/82/050/00814/AM11/	RLA File :09/24/040/00210/AM11/	Lic.No/Date:0910043414 08.09.2010	Defer Date:12.10.10
	Decision : Committee decided to defer case for 12.10.2010 for comments of Department of C&PC.			

Case No. Outside agenda	M/s M.J. Biopharma Pvt. Ltd.			
N C Meeting No. 24/11	F.No.01/82/050/00079/AM'06/DES-III			
Meeting Date 14.09.2010	RA F.No. 03/95/040/00045/AM06			
Adv. Lic. No.0310326982 dated 21.04.2005				
The Committee considered the agenda put up before it and in consultation with the representative of Department of Pharmaceuticals and other technical authorities present in meeting, decided to modify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Atorvastatin Calcium Amorphous	1 kg	1.	(4R,Cis) 1,1-Dimethyl Ethyl-6-Cyano Methyl-2,2-Dimethyl 1-3, Dioxane-4-Acetate (ATS-8)	1.08 kg
RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 38/06 meeting held on 28.12.2005 may be treated as withdrawn.				